

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Registration No. Q.A.-236 of 1996

Date of Order : 1.11.1996

( Dictated in open Court )

Shri Satish Kumar Singh .... Applicant

vs.

Union of India & Ors. .... Respondents

Counsel for the applicant :. Mr. N.P.Sinha  
Mr. I.D.Prasad

Counsel for the respondents .... None

C O R A M

Hon'ble Mr. K.D.Saha, Member (Administrative)

Hon'ble Mr. D.Purkayastha, Member (Judicial)

O R D E R

Hon'ble Mr. K. D. Saha, Member (Administrative) :-

Heard Shri N.P.Sinha, learned counsel for the applicant. This application is directed against the appointment of Respondent No.6, Shri Arun Kumar Singh, EDDA, Pawani EDBO in account with Nasriganj S.O. in Rohtas Postal Division. The submission of the applicant is that he secured higher marks in the Matriculation examination than Respondent No.6 and despite this ignoring his better claim, Respondent No.6 has been appointed to the post in an illegal and arbitrary manner. It is stated that applicant also fulfills all the norms and he secured 553 marks in the Matriculation examination against Shri Arun Kumar Singh's 528. The

applicant stated to have submitted a representation as at Annexure-A/2 dated 5.10.1995 in this connection but to no effect.

2. Considering the submissions and after going through the averments on record, we are of the view that this application can be disposed of by giving a suitable direction to Respondent No.3 (Postmaster General, Southern Region, Ranchi) to dispose of the representation of the applicant with regard to the appointment of Respondent No.6 as EDDA, Pawani EDBO in preference to the better claim of the applicant. Accordingly we hereby direct the applicant to submit within a month a fresh representation to Respondent No.3 (Postmaster General, Southern Region, Ranchi) including a copy of this order alongwith a copy of O.A.-236/96 and on receipt of the same, Respondent No.3 (Postmaster General, Southern Region, Ranchi) shall dispose of the same by a reasoned and speaking order within three months from the date of receipt of the above said representation.

*After giving  
personal hearing  
to Respondent  
No 6,*

~~REDACTED~~ The application is disposed of accordingly.

MPS.

( D. Purkayastha )  
Member (J)

( K.D. Saha )  
Member (A)